

ted and shall be laid on the Table of the House when it becomes available.

[*Translation*]

#### Child Labour in the Country

168. SHRI JAGANNATH PRASAD :  
SHRI KAMLA PRASAD  
RAWAT :  
SHRIMATI BIBHA GHOSH  
GOSWAMI :

Will the Minister of LABOUR be pleased to state :

(a) whether about five crores of boys and girls below 15 years of age work with a view to earn their livelihood and if so, the number of the girl labourers out of them ;

(b) whether the number of child labourers has increased during the years from 1980 to 1985 ;

(c) if so, the reasons therefor despite enactment of child labour laws ; and

(d) whether Government are taking effective steps to ban child labour and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) No, Sir; does not arise.

(b) and (c) Comparative data pertaining to the number of child labourers from 1980 to 1985 are not available and therefore it cannot be inferred that the incidence of child labour has increased during this period.

(d) Child labour has already been banned in a number of employments under various laws.

#### Sale of Different Varieties of Edible Oil under the Same Brand Name

169. SHRI JAGANNATH PRASAD :  
Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether some oil mills issue different

varieties of edible oils for sale under the same brand name ;

(b) if so, whether this encourages adulteration ;

(c) if so, how many mills are indulging in such irregularity at present ;

(d) whether Government have taken some action against the owners of such oil mills ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) and (b) Use of same brand name for different varieties of oils marketed by the same firm does not contravene the provisions of PFA Act, 1954. Further, this does not encourage adulteration because commonly used edible oils have been standardised under PFA Rules, 1955 and these oils will have to conform to the respective specifications laid down under PFA Rules. The manufacturers have to give name, trade name, description of food contained in package, on its label under Rule 32 of the PFA Rules, 1955.

(c) No such instance has come to our notice.

(d) and (e) Questions do not arise.

[*English*]

#### Drought in Orissa

170. SHRI JAGANNATH PATTAIK :  
Will the Minister of AGRICULTURE be pleased to state :

(a) whether Central Government have sought any drought report from the State of Orissa ;

(b) if so, whether the situation in Kalahandi district is deteriorating fast resulting in more difficulties and there is shortage of food even at the Fair Price Shops ; and

(c) if so, the details regarding the assistance Central Government have extended in favour of the Orissa State ?